

(Shri Khursheed Alam Khan)

- (ii) The Indian Airlines (Aircraft Engineering Department) Service Regulations, 1983 published in Gazette of India dated the 26th March, 1983 together with an explanatory note. [Placed in library. See No. LT-6956/83].

Statement Containing the decisions of Government on recommendations of working group on Control of Blindness.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): I beg to lay on the Table a statement (Hindi and English versions) containing the decisions of the Government on the recommendations of the Working Group on Control of Blindness. [Placed in library. See No. LT-6957/83].

Report by Foreign Minister on Antarctica Treaty.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM): I beg to lay on the Table a copy of Report (Hindi and English versions) by Foreign Minister on Antarctica Treaty. [Placed in library. See No. LT-6958/83].

Central Reserve Police Force (Medical officers Cadre) (Amendment) Rules, 1983.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table a copy of the Central Reserve Police Force (Medical Officers Cadre) (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 567 in Gazette of India dated the 6th August, 1983 issued under section 18 of the Central Reserve Police Force Act, 1949. [Placed in library. See No. LT-6959/83].

Drugs and Magic Remedies (Objectionable Advertisements) Amendment Rules, 1982. Drugs and Cosmetics (Third Amendment) Rules, 1982 and Statement Correcting reply to USQ No. 4039 dt. 18.8.1983.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): On behalf of Kumari Kumudben M. Joshi. I beg to lay on the Table—

(1) A copy of the Drugs and Magic Remedies (Objectionable Advertisements) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 442 (E) in Gazette of India dated the 1st June, 1982, under sub-section (3) of section 16 of the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954. [Placed in library. See No. LT-6960/83].

(2) A copy of the Drugs and Cosmetics (Third Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 510 (E) in Gazette of India dated the 26th July, 1982, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in library. See No. LT-6961/83].

(3) A statement (Hindi and English versions) correcting the reply given on the 18th August, 1983 to Unstarred Question No. 4059 by Dr. Krupasidhu Bhoi regarding States covered under Village Health Guide Scheme and allocation to States. [Placed in library, See No. LT-6962/83].

Notification under Income Tax-Act, 1961 and Statement for delay, Central Excise (Ninth Amendment) Rules, 1983, Notifications under Central Excise Rules, 1944 etc. etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

(1) A copy each of the following Notification (Hindi and English versions) under Section 296 of the Income-tax Act, 1961 :-

- (i) S.O. 2944 published in Gazette of India dated the 23rd July, 1983 regarding exemption to the 'Seva-gram Ashram Pratishtan, Wardha' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

- (ii) S.O. 2945 published in Gazette of India dated the 23rd July, 1983 regarding exemption to the 'Society of Mary Immaculate (Mysore) St. Mary's Convent Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1983-84.
- (iii) S.O. 2946 published in Gazette of India dated the 23rd July, 1983 regarding exemption to the 'Gurudev Siddha Peeth Ganeshpuri' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1983-84.
- (iv) S.O. 2947 published in Gazetted of India dated the 23rd July, 1983 regarding exemption to "Spastics Society of Eastern India" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (v) S.O. 3048 published in Gazette of India dated the 6th August, 1983 regarding exemption to "The Divine Life Society" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (vi) The Income-tax (Seventh Amendment) Rules, 1983 published in Notification No. S.O. 600(E) in Gazette of India dated the 19th August, 1983.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the notification; mentioned at (i) to (v) of item (1) above. [Placed in Library. See No. LT-6963/83].

(3) A copy of the Central Excise (Ninth Amendment) Rules 1983 (Hindi and English versions) published in Notification No. G.S.R. 660 (E) in Gazette of India dated the 19th August, 1983 together with an explanatory memorandum under sub-section (2)

of section 38 of the Central Excises and Salt Act, 1974. [Placed in Library. See No. LT-6964/83].

(4) A copy each of the following Notification (Hindi and English versions) issued under the Central Excise Rules, 1944 :-

- (i) G.S.R. 653 (E) published in Gazette of India dated the 19th August, 1983 together with an explanatory memorandum prescribing a concessional rate of basic excise of Rs. 18/- per Kg. on non-cellulosic spun yarn.
- (ii) G.S.R. 654 (E) published in Gazette of India dated the 19th August, 1983 together with an explanatory memorandum fixing a basic excise duty of one rupee per Kg. on ramie yarn not containing any non-cellulosic man-made fibres.
- (iii) G.S.R. 655 (E) published in Gazette of India dated the 19th August, 1983 together with an explanatory memorandum fixing a basic excise duty of Rs. 10 per Kg. on ramie yarn containing non-cellulosic man-made fibre.
- (iv) G.S.R. 656(E) published in Gazette of India dated the 19th August, 1983 together with an explanatory memorandum prescribing effective basic excise duty of 10 per cent ad valorem on ramie fabric.
- (v) G.S.R. 657(E) published in Gazette of India dated the 19th August 1983 together with an explanatory memorandum denying the concessional rates under Notification Nos. 229/83-CE, 230/83-CE and 231/83-CE dated the 19th August, 1983 to goods produced in a Free Trade Zone [Placed in Library. See No LT-6965/83].

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(Shri Janardhana Poojary)

- (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1982.
- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended 31st December, 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6966/83].
- (6) A copy of the *Review (Hindi and English versions) by the Government on the working of the Export Import Bank of India, Bombay, for the year 1982. [Placed in Library. See No. LT-6967/83].

Review on and Annual Report of All India Handloom Fabrics Marketing Co-operative Society, Ltd, Bombay for 1981-82, Annual Accounts of Central Silk Board, Bangalore for 1981-82 and Statement for delay.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : On behalf of Shri P.A. Sangma, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Bombay, for the year 1981-82, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Co-operative Society Limited Bombay, for the year 1981-82. [Placed in Library. See No. LT-6968/83].
- (2) A copy of the Annual Accounts (Hindi and English versions) of

the Central Silk Board, Bangalore, for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-6969/83].

12.42 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

Minutes

SHRI T.R. SHAMANNA (Bangalore South) : I beg to lay on the Table Minutes (Hindi and English versions) of the Sixtieth to Sixty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Reports of Study Tours.

SHRI A.C. DAS (Jajpur) : I beg to lay on the Table a copy of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :-

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Bombay, Silvassa and Bangalore during June-July, 1983.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Calcutta, Ranchi and Rourkela during June-July, 1983.

MR. SPEAKER : I have got no objection if you do not want to run the House.

मैं अभी एडजानर कर देता हूँ, मुझे क्या तकलीफ है।